Notifications under Motor Vehicles
Act

Shri Raj Bahadur I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section
   (3) of section 133 of the Motor Vehicles Act, 1939:—
- (a) Notification No. 173/F. 68-120/60-Pub. published in Andaman and Nicobar Gazette dated the 30th August, 1961, containing the Andaman and Nicobar Islands (Licensing of Conductors for Stage Carriages) Rules, 1961. [Placed in Library, See No. LT-140/62].
- (b) Notification No. 25/20/60-1 (Tpt) published in Manipur Gazette dated the 5th September, 1961, making certain amendments to the Manipur Motor Vehicles Rules, 1951. [Placed in Library, See No. LT-141/62].
- (ii) a copy each of the following Notifications making certain further amendments to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
  - (a) Notification No. F. 12|53 60-Transport published in Delhi Gazette dated the 16th November, 1961.
  - (b) Notification No. F 21/2 60-Transport published in Delhi Gazette dated the 14th December, 1961.
  - (c) Notification No. F. 12|38|57|-61 Transport published in Delhi Gazette dated the 18th January, 1962. [Placed in Library, See No. LT-142|62].

12:23 hrs.

FINANCIAL COMMITTEES (1961-62)
—A REVIEW

Secretary: I beg to lay on the Table a copy of "Financial Committees (1961-62)—A Review.'

12.231 hrs.

BUSINESS OF THE HOUSE

Shri Hari Vishnu Kamath (Hoshangabad): When will the Minister of Parliamentary Affairs make his usual weekly statement?

Mr. Speaker: Tomorrow is a working day for us.

12.231 hrs.

## ELECTIONS TO COMMITTEES

Indian Central Arecanut Committee

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): Sir, on behalf of Shri S. K. Patil, I beg to move:

"That in pursuance of clause 3 (vi) of Ministry of Agriculture (now Food and Agriculture) Resolution No. F. 43-11/48-Com., deted the 21st May, 1949, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as 'he Speaker may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee."

Mr. Speaker: The question is

"That in pursuance of clause 3 (vi) of Miinstry of Agriculture (now Food and Agriculture) Resolution No. F. 43-11/48-Comm., dated the 21st May, 1949, as amended from time to time, the members of Lok Sabha do proceed to elect in such manner, as the Speaker

[Mr. Speaker]

may direct, three members from among themselves to serve as members of the Indian Central Arecanut Committee."

Demands

The motion was adopted.

Indian Central Coconut Committee

Dr. Ram Subhag Singh: On behalf of Shri S. K. Patil, I beg to move:

"That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Coconut Comm.ttce."

Mr. Speaker: The question is:

"That in pursuance of clause (g) of Section 4 of the Indian Coconut Committee Act, 1944, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Central Coconut Committee."

The motion was adopted.

## 12:26 hrs.

\*DEMANDS FOR GRANTS-Contd.

MINISTRY OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS-contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Scientific Research and Cultural Affairs Shri K. C. Sharma will continue his speech.

Shri K. C. Sharma (Sardhana): Mr. Speaker, Sir, yesterday, I was speaking about the necessity for the establishment of an institute of Indology with a view to bring together the systematic history and development of Indian thought and various philosophies of Indian culture and development. My point is that the larger aspects of culture all over the world have been taken from the ideational, idealistic and sensate truths. This has been the cultural phenomenon all over the world in different stages, and the number of great thinkers-you may call them prophets or seers-should be something between 200 and 300 in every great culture. If any attempt is made in this direction, it will be good. Indeed, very great efforts are needed to succed in that attempt. It should be brought home to the people that it is not the privilege or the right of any section of the people to have exclusive claims to truth or to any system and say that they only know the truth in toto. So, a sort of catholic view of life should be developed, and then it might be possible to realise what is called the universal man.

Another point is that all countries, when they develop a new phase of their life, when that life comes into being, take resort to get possession of what already exists in the world. They take possession of all the views not of those who are privileged, the university professors or the big intellectuals, but of the common man. The common man lays claim to truth simply through his own language. So, I would like the hon. Minister to establish a good department of translation. The Turkish Education Minister himself was a great scholar, and he worked hard; he himself translated not less than 1.200 great classics. What I mean to say is that between 560 B.C. and the present age, something like 500 great thinkers or great prophetswhatever you may call them-have

<sup>\*</sup>Moved with the recommendation of the President.